

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 560 of 2023

&

I.A. No. 1820 of 2023

IN THE MATTER OF:

GRPT Marketing Pvt. Ltd.

...Appellant

Versus

**Dinesh Kumar Gupta,
Liquidator of Jarvis Infratech Pvt. Ltd.**

...Respondent

Present:

For Appellant: Mr. Vivek Sinha, Mr. Vivek Malik, Mr. Karan Agg.
Mr. Shubham Bharar, Advocates

For Respondent: Mr. Govind Bhardwaj, Mrs. Mumal Jani, Mr. Pradeep
Shukla, Advocates for Liquidator.

ORDER

10.05.2023: Heard Learned Counsel for the Appellant as well as Learned Counsel for the Liquidator.

2. Learned Counsel for the Appellant submits that against the same impugned Order, C.A. (AT) Ins. 522 of 2023 was filed which has been decided vide Order dated 08th May, 2023.

3. Learned counsel for the parties agree that this Appeal may also be decided in terms of Order dated 08th May, 2023.

4. Following the order of this Tribunal dated 08th May, 2023 passed in C.A. (AT) Ins. No. 522 of 2023 in the matter of *Sanjay Chaudhary Vs. Dinesh Kumar Gupta*, this Appeal is also disposed of in the same terms.

**[Justice Ashok Bhushan]
Chairperson**

**[Mr. Barun Mitra]
Member (Technical)**